

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 05/2004
RT CP CAA No.182/Chd/HP/2017

In the matter of:

M/s Morepan Laboratories ...Petitioner

Present: Mr.Satpal Dhamija, Advocate for the petitioner.
Dr.Raj Singh, Registrar of Companies, Chandigarh, Punjab and
Himachal Pradesh
Mr.Parveen Gupta, Advocate for Dr.Ashwinie Bansal, Advocate
Senior Standing Counsel for Central Government.

Learned counsel for petitioner submits that the arguing counsel could not come today. Even on the previous date and a date earlier, the adjournments were sought on behalf of the petitioner on the same ground. Today was the longer date granted and there seems to be no justification in seeking further adjournment.

Learned counsel for petitioner, however, seeks short adjournment and submits that no further adjournment shall be prayed.

List the matter for arguments on 06.12.2017. It is made clear that no request for further adjournment shall be entertained.

Sd/-

(Justice R.P.Nagrath)
Member (Judicial)

December 01, 2017
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